

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-274/13 in Appeal No. 161 of 2013**

**Dated: 31<sup>st</sup> October, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**GAIL (India) Ltd. .... Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. Chandra Sekhar, Adv. for  
Mr. Ajit Pudussery, Adv.

**Counsel for the Respondent(s):** Mr. Saurav Aggarwal, Adv.  
Mr. Ashish Tiwari, Adv. and  
Mr. Rakesh Dewan, Adv.  
Mr. Amit Kapur, Adv.  
Ms. Apoorva Mishra, Adv.&  
Ms. Radhika Gupta, Adv.

**ORDER**

It is noticed that some Respondents have not filed reply yet and they want time to file reply. The Board, who is the main Respondent has already filed reply. The Appellant seeks time to file rejoinder. He is directed to file rejoinder after serving copy on the other side within a week's time. The other Respondents also will file the reply in the meantime.

Post the matter for hearing on **15.11.2013 at 2.30.P.M.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(M. Karpaga Vinayagam)  
Chairperson**

pr/rt